

Hub News

## **National Human Rights Commission meets to address children's rights issues nation wide**

<https://hubnetwork.in/national-human-rights-commission-meets-to-address-childrens-rights-issues-nation-wide/>

Guwahati, April 20: The National Human Rights Commission (NHRC) of India convened a statutory full commission meet on Friday to address the critical issues and safeguard child rights issues for the welfare of the society.

Chairpersons of all seven National Commissions, including the National Commission for Protection of Child Rights (NCPCR) were present for the meet.

Priyank Kanoongo, Chairperson of the NCPCR, said that proactive measures are adopted by the commission to safeguard children's rights nationwide. Kanoongo emphasized on monitoring of eight portals by the NCPCR to ensure comprehensive oversight in this domain.

Kanoongo highlighted the successful monitoring and subsequent rehabilitation of over one lakh orphaned children. Through concerted efforts, these children have been reintegrated into families.

The NCPCR has played a pivotal role in implementing stringent measures to combat substance abuse among children. By advocating installation of CCTV cameras in chemist shops, the commission aims to thwart the illicit distribution of drugs to minors, thereby stemming the menace of substance abuse from its inception.

In its unwavering commitment to uphold child rights, the NCPCR has issued nine comprehensive guidelines and Standard Operating Procedures (SoPs) to ensure protection mechanisms. The commission has made significant contributions by generating 19 research reports over the years, shedding light on pertinent issues.

Jagran.com

## **Sandeshkhali Row: CBI Team Visits To Probe Alleged Crimes Against Women, Land-Grabbing As Tensions Continue To Linger**

<https://english.jagran.com/india/sandeshkhali-row-cbi-team-visits-to-probe-alleged-crimes-against-women-landgrabbing-as-tensions-continue-to-linger-10155454>

In January, Enforcement Directorate officials were attacked by a mob when they went to Sandeshkhali to search the premises of now-suspended Trinamool Congress leader Shajahan Sheikh in connection with an alleged ration distribution scam case.

Sandeshkhali Row: A 10-member team from the Central Bureau of Investigation (CBI) visited Sandeshkhali in West Bengal's North 24 Parganas district on Saturday to investigate alleged crimes against women and land-grabbing, an official said. The team was divided into two parts. While one team visited the houses of the victims and documented their allegations, another team engaged with local police at the Sandeshkhali Police Station to gather information related to the investigation.

"We are in Sandeshkhali to speak to villagers in connection with crimes against women and land-grabbing. We are noting down their allegations," the official told PTI.

Last week, the Calcutta High Court mandated a CBI inquiry into allegations of crimes against women and land-grabbing in Sandeshkhali, which has witnessed massive protests over the issue.

Recently, the National Human Rights Commission (NHRC) also conducted a spot inquiry into the Sandeshkhali case and raised several instances of atrocities, indicating a "violation of human rights" due to "negligence" in the prevention of such incidents. Following their report, the human rights panel made several recommendations and sought an action take report (ATR) from the West Bengal government within eight weeks.

"The Commission's spot inquiry has revealed several instances of atrocities inflicted upon the victims, which demonstrate, prima facie, that there was a violation of human rights due to negligence in the prevention of such violation or abatement thereof by the public servant," it stated.

(With PTI Inputs)

Hindustan Times

### **TMC MP writes to NHRC seeking probe into woman prisoner's rape case**

<https://www.hindustantimes.com/cities/chandigarh-news/tmc-mp-writes-to-nhrc-seeking-probe-into-woman-prisoner-s-rape-case-101713555242668.html>

On Thursday, Jind civil lines police had booked two inmates after a woman prisoner alleged that she was raped by the duo inside a police vehicle while being transported for a medical check-up at the Post Graduate Institute of Medical Sciences (PGIMS) in Rohtak in February.

All India Trinamool Congress (TMC) Rajya Sabha MP Saket Gokhale on Friday wrote to the chairman of the National Human Rights Commission (NHRC) and chairperson of the National Commission for Women and urged them to send a fact-finding team to Rohtak to investigate the case wherein a woman prisoner was allegedly raped by two male inmates inside a police vehicle.

Highlighting the Hindustan Times report, the Rajya Sabha MP questioned the "lapses" on part of the Haryana police. "Where were the police personnel when the gruesome incident occurred and where were the female cops who were supposed to be escorting the female prisoner. Under the BJP, even a woman prisoner inside a police van being escorted by the cops is not safe," the Rajya Sabha MP tweeted on X (formerly Twitter).

On Thursday, Jind civil lines police had booked two inmates after a woman prisoner alleged that she was raped by the duo inside a police vehicle while being transported for a medical check-up at the Post Graduate Institute of Medical Sciences (PGIMS) in Rohtak in February.

The Rajya Sabha MP wrote to NHRC and national commission for women and urged them to immediately register a case in this matter and send a fact-finding team to Haryana to inquire the matter.

"Issue notices to the Haryana government, asking for an explanation as how to a woman prisoner in police custody was raped by two inmates inside a van. Conduct a comprehensive review of the protocol being followed for transporting women prisoners and take immediate action, besides dismissing the cops concerned, and prosecute those involved in the incident," he added.

The woman, who is serving a sentence in a drugs-related case, filed a complaint with the Jind Civil Lines police station, alleging that on February 20, the two inmates, identified as Manish and Satish, offered her spiked drinks inside the police vehicle when the accompanying policemen were busy preparing medical documents. She claimed that the duo then raped her.

Jind civil lines SHO Sukhbir stated that a zero FIR has been registered under rape charges and the case has been transferred to PGIMS police station for further investigation.

United News of India

### **NHRC shuts noted Kashmiri Pandit killing case, directs J&K govt to deal 'humanely'**

[https://www.uniindia.com/news/north/nhrc-shuts-noted-kashmiri-pandit-killing-case-directs-j-k-govt-to-deal-humanely/3183370.html#google\\_vignette](https://www.uniindia.com/news/north/nhrc-shuts-noted-kashmiri-pandit-killing-case-directs-j-k-govt-to-deal-humanely/3183370.html#google_vignette)

Srinagar, April 20 (UNI) The National Human Rights Commission (NHRC) has directed Jammu and Kashmir chief secretary to examine with "humane approach" a case related to the killing of a noted Kashmiri Pandit and his son in 1990.

The NHRC on April 18, asked the J&K chief secretary to take action in the matter as 'deemed appropriate'.

Sarwanand Koul Premi, a well-known Kashmiri Pandit writer and poet was killed along with his son by militants in April 1990. Sarwanand Premi's literary contribution was recognized by J&K government in 2021 and he was conferred with lifetime achievement award posthumously.

Rajinder Premi, his son, had moved a complaint in NHRC in 2020 alleging apathy to the plight of terrorism-affected family by the government by delaying the implementation of recommendations of erstwhile J&K State Human Rights Commission (SHRC).

The Commission while closing the case said it has considered the matter on record including various submissions of the complainant.

"The State cannot deny the fact that there is considerable delay in toto implementation of decision dated 22.2.2012 of the DB (division bench) of J&K SHRC. The Commission further observes that the family of complainant is sufferer on account of failure on part of State Administration/ Law enforcement agencies to protect the life and property of his family," the NHRC observed

The NHRC said that late Sarwanand Koul was a well known freedom fighter in addition to being a renowned philanthropist, Gandhian, broadcaster, social reformer, litterateur and translator with the knowledge of Hindi, Urdu, Kashmiri, Persian, English and Sanskrit.

"Being an eminent scholar, he firmly believed in the national integrity amongst all communities. During the Quit India Movement from 1942-1946, he also worked underground for the cause of nation and got arrested on six occasions during this time-period.

"Late Shri Sarwanand Koul Premi was respected by all communities in the State. Denying the legitimate rights to NoK (next of kin) of such victims shows lack of sensitivity and compassion on part of State Administration towards such innocent persons whose right to life guaranteed under Article 21 of the Constitution of India was violated for just being a persons from one religious community and failure on part of State machinery to prevent such incidents," the NHRC observed.

The Commission directed the Chief Secretary, Union Territory of Jammu and Kashmir to examine the whole issue with a humane approach and take an action as deemed appropriate in the matter.

“The Commission also directs its Registry to transmit submission dated 15.4.2024 of the complainant along with instant direction. With this observation/direction, instant case stands closed,” the NHRC said.

While closing the case, the NHRC directed the chief secretary to take further necessary action at your end as per the directions of the Commission.

Northlines

## **NHRC directs J&K Chief Secy to deal issue of slain poet's family with 'Humane Approach'**

<https://thenorthlines.com/nhrc-directs-jk-chief-secy-to-deal-issue-of-slain-poets-family-with-humane-approach-2/>

New Delhi, Apr 19: The NHRC has directed Jammu and Kashmir chief secretary to examine with "humane approach" an old issue related to the family of a poet and his son who were killed by militants in 1990, and take action as "deemed appropriate" in the matter.

The complaint or intimation dated July 15, 2020 received from Rajinder Premi in respect of him and his family was placed before the commission on Thursday.

His father, Sarwanand Koul Premi, a poet and freedom fighter belonging to the Kashmiri Pandit community, and younger brother were brutally murdered by militants in 1990, according to the case proceedings uploaded on the website of the National Human Rights Commission (NHRC).

The instant matter relates to "apathetical approach of state government" towards the plight of this affected family of erstwhile state of Jammu and Kashmir by delaying the implementation of decision of a DB (division bench) of erstwhile Jammu and Kashmir SHRC (State Human Rights Commission)," it said.

"Denying the legitimate rights to the NoK (next of kin) of such victims shows lack of sensitivity and compassion on part of the state administration towards such innocent persons whose right to life guaranteed under Article 21 of the Constitution of India was violated for just being a person from one religious community and failure on part of state machinery to prevent such incidents," the proceedings said.

The commission in its proceedings has said that it "considered" the matter on record including various submissions of the complainant.

The state cannot deny the fact that there is "considerable delay in implementation of the decision dated 22.2.2012 of the DB of J&K SHRC," it said.

The NHRC further observed that the family of the complainant is sufferer on account of "failure on part of state administration/law enforcement agencies to protect the life and property of his family," it added.

The erstwhile state of Jammu and Kashmir was bifurcated into UTs of Jammu & Kashmir and Ladakh in 2019.

The commission directed the chief secretary of the UT of Jammu and Kashmir to "examine the whole issue with a humane approach and take an action as deemed appropriate in the matter", according to the proceedings.

The compliance report be submitted “within a period of eight weeks for official records of the commission,” the NHRC said.

“The commission also directs its registry to transmit submission dated 15.4.2024 of the complainant along with instant direction. With this observation/direction, instant case stands closed. Accordingly, you are directed to take further necessary action at your end as per the directions of the Commission,” the rights panel said in the proceedings.

Sarwanand Koul Premi was a “well-known freedom fighter in addition to being a renowned philanthropist, Gandhian, broadcaster, social reformer, litterateur and translator with the knowledge of Hindi, Urdu, Kashmiri, Persian, English and Sanskrit. Being an eminent scholar, he firmly believed in the national integrity amongst all communities,” the NHRC mentioned during the proceedings.

During the Quit India Movement from 1942-1946, he also “worked underground” for the cause of nation and “got arrested on six occasions during this time-period”, it said, adding that Sarwanand Koul Premi was “respected by all communities” in the state.

Navodaya Times

## NHRC ने कश्मीरी पंडितों की हत्या का मामला 'मानवीय' आधार पर निपटने का निर्देश दिया

<https://www.navodayatimes.in/news/khabre/nhrc-directs-to-handle-the-case-of-killing-of-kashmiri-pandits-on-humanitarian-basis/237782/>

नई दिल्ली/ टीम डिजिटल। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने जम्मू-कश्मीर सरकार को 1990 में एक प्रसिद्ध कश्मीरी पंडित और उनके बेटे की हत्या से संबंधित मामले की मानवीय आधार पर जांच करने का निर्देश दिया है। एनएचआरसी ने 18 अप्रैल को जम्मू-कश्मीर के मुख्य सचिव से इस मामले में उचित कार्रवाई करने का निर्देश दिया। गौरतलब है कि जाने- माने कश्मीरी पंडित लेखक और कवि, सर्वानंद कौल प्रेमी और उनके बेटे की अप्रैल 1990 में आतंकवादियों ने हत्या कर दी थी।

सर्वानंद प्रेमी के साहित्यिक योगदान को 2021 में जम्मू-कश्मीर सरकार द्वारा मान्यता प्रदान की गई और उन्हें मरणोपरांत लाइफटाइम अचीवमेंट पुरस्कार से सम्मानित किया गया। उनके बेटे राजेंद्र प्रेमी ने 2020 में एनएचआरसी में एक शिकायत दर्ज की थी, जिसमें आरोप लगाया गया था कि सरकार ने तत्कालीन जम्मू-कश्मीर राज्य मानवाधिकार आयोग (एसएचआरसी) की सिफारिशों को लागू करने में देरी करके आतंकवाद प्रभावित परिवार के प्रति उदासीनता का प्रदर्शन किया है।

एनएचआरसी ने कहा कि राज्य इस बात से इनकार नहीं कर सकता कि जम्मू- कश्मीर एसएचआरसी के डिवीजन बेंच के 22.2.2012 के निर्णय को पूरी तरह से लागू करने में बहुत देरी हुई है। आयोग ने आगे कहा कि शिकायतकर्ता का परिवार, जीवन और संपत्ति राज्य प्रशासन/कानून प्रवर्तन एजेंसियों द्वारा संरक्षण एवं रक्षा देने में विफलता के कारण पीड़ित है। एनएचआरसी ने कहा कि स्वर्गीय सर्वानंद कौल हिंदी, उर्दू, कश्मीरी, फारसी, अंग्रेजी और संस्कृत के जानकार होने के साथ-साथ एक प्रसिद्ध समाजसेवक, गांधीवादी, प्रसारक, समाज सुधारक, साहित्यकार, अनुवादक और प्रसिद्ध स्वतंत्रता सेनानी थे।

एक प्रख्यात विद्वान होने के कारण, वह सभी समुदायों के बीच राष्ट्रीय अखंडता में दृढ़ता से विश्वास करते थे। भारत छोड़ो आंदोलन के दौरान उन्होंने 1942-1946 तक देश के लिए भूमिगत होकर भी काम किया और इस समयावधि में वह छह बार गिरफ्तार हुए। आयोग ने केंद्र शासित प्रदेश के मुख्य सचिव को पूरे मामले की मानवीय दृष्टिकोण के साथ जांच करने और इस मामले में उचित कार्रवाई करने का निर्देश दिया।

एनएचआरसी ने कहा कि आयोग अपनी रजिस्ट्री को निर्देश देता है कि वह शिकायतकर्ता की दिनांक 15.4.2024 की प्रस्तुति को तत्काल प्रेषित करे और इस अवलोकन/निर्देश के साथ, इस मामले को तत्काल बंद किया जाता है। मामले को बंद करते हुए एनएचआरसी ने मुख्य सचिव को आयोग के निर्देशानुसार अपने स्तर पर आगे की आवश्यक कार्रवाई करने का निर्देश दिया।